GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4339 ANSWERED ON:06.09.2012 ITAT Panda Shri Baijayant

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the pendency of cases before the Income Tax Appellate Tribunal (ITAT) during the last three years;
- (b) the sanctioned strength of the ITAT;
- (c) whether the ITAT is planning to start e-courts or hear cases through webcast to clear backlog of cases in smaller towns; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) The cases pending before the Income Tax Appellate Tribunal (ITAT) during the last three years are as follows:

Year (s) Pendency

2009-10 47992 2010-11 55574 2011-12 64101

- (b) The information is given in Annexure.
- (c) & (d): Yes, Madam. ITAT is planning to start e-court to hear cases through video conferencing to clear backlog of cases in non-functional benches and in the initial phase the project will be implemented in Nagpur and Allahabad Benches, electronically connecting these places to Mumbai and Delhi Benches, respectively.

ANNEXURE

The sanctioned strength of various posts in ITAT is as under :-

```
Name of Post(s) Sanctioned strength
```

Accountant Member 63 $\,$ Including 01-President, 01-Sr. Vice President and 09- Vice Presidents.

JudicialMember 63

Registrar 01

Deputy Registrar 07

Assistant Registrar 38

Superintendent 06

Senior Accountant 02

Office Superintendent 11

Hindi Translator 24

Librarian 03

Head Clerk 49

Assistant 08

Upper Division Clerk 122

Steno Grade 'D' 05

Lower Division Clerk 188

Staff Car Driver 50

Record Sorter 03

Photo Copier 02

Sr. Peon 125

Daftary 34

Peon 72

Chowkidar 29

Safaiwala 29

Farash 03

Gardner 01